IN THE CENTRAL ADMINISTRATIVE TRIAUNAL



AHMEDABAD BENCH

O.A. No.

502 of 1990.

DATE OF DECISION 13/12/1994.

Shri Ishwarbhai Ramchand Parmar	Petitioner
Shri P.K.Handa	Advocate for the Petitioner(s)
Versus	
Union of India and ors.	Respondent
Shri N.S.Shevde	Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. V.Radhakrishnan

: Member(A)

The Hon'ble Mrx Dr.R.K.Saxena

: Member(J)

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

ps

Shri Ashwarbhai Ramchand Parmar, 36, Sudama Society, Behind Shilpa Society, Sabarmati, 'D'Cabin, Ahmedabad.

... Applicant.

(Advocate : Mr.P.K.Handa)

Versus

- Union o India, Secretary, Ministry of Railways, Rail Bhavan, New Delhi.
- Divisional Railway Manager, Western Railway, Pratapnagar, Vadodara - 390 004.
- 3. Sr.Dkvisional Electrical Eningeer(P), Western Railway, Pratapnagar, Vadodata - 390 004. ...Respondents.

(Advocate: Mr.N.S.Shevde)

O.A.NO. 502 OF 1990.

Date: 13/12/1994.

Per : Hon'ble Mr.V.Radhakrishnan : Member(A)

On instructions from his client Mr.P.K.Handa seeks permission to withdraw the O.A. Permission granted.

O.A. stands disposed of as withdrawn. No order as to costs.

(Dr.R.K.Saxena) Member(J)

والمحالية

(V.Radhakrishnan) Member(A)

51-185/91 THE CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH, AHMEDABAD. RA/MA/ON/TA/ 13 1991. IN OA/502/90 Applicant(s). Adv. for the petitioner(s) Versus Respondent (s) Mr Noshberela Adv. for the Respondent (s) SR.NO. DATE ORDERS Persen The onfsozigo was decided by elle beuch frankle nir mm Suigh Am 2 Hon'ble mr De Bhatt J-M on 13-391. ne may élieréfone place elles l'A before florible me mm saigh for Am provious by or reculation 80 (3) Walt DICO) infraelist Real and on 29/7/91 PS It AM. Though apparently 17/7 is marked as the date of the file for submission to Hon ble Member (A), the same was sent to PS to AM on 29.7.1991.
The judgment is enclosed for consider ion of Hon ble Member (J). He may kindly sign it if he with it. Section 20(2)(b) referréd to in Section 21(1)(b) of the Administrative Pribunals Act, 1985, visualises statutory appeals on representations. However, Hon ble Member(J) agre that we may in the interest of justice order that in the Review Application notice is be issued to the opposite party in view of provisions of

SR.NO.	DATE	ORDERS:
	And the second of	Rule 17(iii) of the Central Administrat Tribunal (Procedure) Rule, 1987.
		M. 42/8(0)
		(M.M. Singh) Admn. Member
		Hon'ble Member (J).
	22/8/91	We may issue notice about the
***		dute of heaving to the both culvocates.
		5.0(2) \$01810,
8		5.0(3) 2018/91 DRG). 19 (10000000000000000000000000000000000
	Date infos 286 13108/91	med to nespondent's adve
	13108131	Res submitted, As poo Notification
		11 1ch 1992 (4)
		We may place this RA For Poetimnary hearing
	Z	on 8/1/93.
		16/11/1-
	8/19	prelimnung healing to
T. T.	1 XX	petitioner's cody.
19/2/9	D74	2000
REC/-		Dule informed to star P.S. Hanne

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

			. /
OA/TA/N	MA/RA/CA.No		/
APPLICANT(S)		COUNSEL	
	VERSUS		
		* .	
RESPONDENT(S)	The second secon	COUNSEL	-

Date	Office Report	Orders
	not be is sul as adv. derd an add tranal set of appli	pleament is cong to fibe us the amhrest as
	water from	

Pl. issue notice on respondents after copies of RA received from Cappliant's adv. (FormIV) TCE REPORT

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ORDERS.

Res. Sub.

Notice

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as adv.

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provide an

additional

set of application

Shri P.K. Handa for the review applicant, in preliminary hearing. Heard. Issue notice to the respondetns for which purpose, the applicant should files, additional copy. ? RALLIS on 05.2.93.

(R.C.Bhatt)

Member (j)

N.V.Krishnan) Vice Chairman

*ss

Shri P.K.Handa for the applicant, sent a sick note.Adjourned to 26.2.93.

(R.C.Bhatt)

Member (J)

(N.V.Krishnan)

Vice Chairman

*SS



R.A.No. 13/91 in O.A. 502/90				
DATE	OFFICE REPORT	ORDE	RS.	
(17) 6.2.93		The learned advoc	cates for the parties are	
10 2 2 3 9 3		present. The learned a	advocate for the applicant	
		to supply the copy of the R.A. in the office within		
		a week and then the office issue notice to the		
		respondents returnable by 23rd March, 1993. Call		
		on 23rd March, 1993.		
	Reserbi.	4	N	
	Notice issued on 11.3-93	(V.Radhakrishnan) Member(A)	(R.C.Bhatt) Member(J)	
	AttROVED 22.39	vtc.		
	22.37			

MA/157/9/ in 0A/502/90/4

DATE	OFFICE REPORT	ORDERS.	
23 3	3	Mon'ble Shri R.C. Bhatt Member Judicial is the party to the order sought to be reviewed. The matter be therefore placed before the Bench	
		consisting of Hon'ble Member. Adjournato	
		26th Mar ch 1993. (V. Radhakrishnan) (N.B. Patel)	
		Member (A) Vice Chairman.	
	Table Maria Cara	*AS.	
		- Impligge our to the colores	
26-3-	93	This R.A. is for final hearing and not for	
		preliminary hearing. So office to put this	
		. matter in the columns for final hearing,	
		showing the name of Mr.Shevde for the respe-	
	the second was to	Hence, the matter is adjourned to 16-4-93.	
•		The respondents to file reply before that	
		date with a copy mx to the learned advocate	
	Ressuli?	for the applicant. Call on 16-4-93.	
	Filod. AMROVO 13-4183	leh no	
	13-483	(V.RADHAKRISHNAN) (R.C.BHATT)	
		Admn.Member Member (J)	
		*ss	

DATE OFFICE REPORT

ORDERS.

16-4-93

The Registry ought to have shown this R.A.

in the column of hearing of R.A. and not

in the column of final hearing of O.A.

No reply is filed by the respondents. Last

chance is given to the respondents to

file reply by 11-5-93 and they should

supplied in advance copy to the learned

advocate for the applicant. The Registry

should also to be traceed out the second

set. (Duplicate file).

call on 11-5-93.

Despliede file is not tracedout.

Rosly is fired by respondents MRKolhetkay

(M.R.Kolhatkar)

Admn. Member

NIS

(R.C.Bhatt)

Member (J)

*SS

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DATE OFFICE REPORT	ORDERS.	
1.5.93	There is a leave not	e of Mr.P.K. Handa,
	learned advocate for the a	pplicant. Hence the
	matter is adjourned to 29t	h June, 1993.
	MRKothe Hilar	nes
	(M.R.Kolhatkar) Member(A)	(R.C.Bhatt) Member(J)
	vtc.	
29-6-93	This is a Division Bench matter, hence	
	the matter is adjourned	to 22/7/93.
		(R.C.Bhatt)
		Member(J)
22/7/43	SS HEARD LEARNED ADVOCA APPLICANT AND RESP GRAL CRIDER PRONOUNCED II	ONDENTE
	MRtolatlan	N
	(m.R.Kolhathus) member(A)	(R. C. Bhett) Mambar (d)